(c) Since the reduction in price effected on 30th March, 1979 was only to the extent of reduction in the duty of customs, and other elements of cost like cost of utilities, conversion cost etc. were not modified, no cost study for the purpose was considered necessary. At the instance of the Department of Chemicals and Fertilizers, however, the Bureau of Industrial Costs and prices have in hand the cost-cum-technical study of Erythromycin Stearate, for which the needed data have been called for since mid 1978 from Themis the organised sector major producer of this bulk drug.

बिहार के प्रसारण केन्द्रों से कुछ क्षेत्रीय भाषाओं में प्रसारित कार्यक्रम

10066. श्री मृत्युंजय प्रसाद : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार के उन प्रसारण केन्द्रों के नाम क्या हैं जहां से संथाली, मुण्डा, ओरवि, होइ, मगही, भोजपुरी, मैथिली, अंगिका में, अलग-अलग वार्ता संगीत नाटक, समाचार आदि के कार्यक्रम प्रसारित किए जाते हैं और प्रत्येक स्थानीय भाषा को प्रति सप्ताह कितना समय दिया जाता है और क्या यह सच है कि इन भाषाओं के लिए अलग-अलग उद्घोषक नियुक्त नहीं किये गये है और यदि हां, तो इसके क्या कारण हैं ;

(ख) क्या कुछ प्रसारण केन्द्रों पर उल्लिखित कुछ भाषाओं में उद्घोषकों के रिक्त पदों की पूर्ति नहीं की गई है और यदि हां, तो उसके क्या कारण है; और

(ग) उत्तर प्रदेश के उन प्रसारण केन्द्रों के नाम क्या हैं जहां से ब्रज-भाषा हिरयाणवी, अवधी, बुंदेलखंडी, भोजपुरी आदि स्थानीय भाषाओं में अलग-अलग वार्ता, संगीत, नाटक, समाचार आदि के कार्यक्रम प्रसारित किए जाते है और हर भाषा को प्रति सप्ताह कितना समय दिया जाता है और किन के लिए स्वतंत्र उद्घोषक नियुक्त किए गए हैं ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) : (क) से (ग) सूचना एकत्रित की जा रही है और उसको सदन की मेज पर रख दिया जाएगा ।

Foreign and Indian Companies Governed by M.R.T.P. Act

10067. SHRI K. RAMAMURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the companies, both foreign and Indian producing to meet less than 30 percent of the demand of products are being governed by the Monopolies and Restrictive Trade Practices Act;

(b) whether Proprietary and Partnership Firms producing more than 70 percent of the demand potential have not been brought under the purview of MRTP Act; and

(c) if so, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b) In the context of production of goods, Chapter III of the Monopolies and Restrictive Trade Practices Act, 1969, applies to every undertaking in India which, by itself or together with its interconnected undertakings, produces, supplies, distributes or otherwise controls not less than one-third of the total goods of any description that are produced, supplied or distributed in India or any substantial part thereof, in accordance with the provisions laid down in section 2(d) of the Act. and also has total assets of not less than Rs. 1 crore as specified in Section 20(b) of the Act. Both Indian and foreign companies as well as pro-